

Policy to dispose of pending court cases

†2236. SHRI NARESH AGRAWAL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that a concrete policy is yet to be framed to dispose of crores of cases pending before the Courts, if so, the reasons therefor; and

(b) if not, the number of cases disposed of during the last three years, out of the cases pending before the lower courts upto the Supreme Court alongwith the number of cases remaining to be disposed of?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) and (b) Disposal of cases in courts is within the domain of the judiciary. Government has adopted a co-ordinated approach to assist judiciary for phased liquidation of arrears and pendency in judicial systems, which, *inter alia*, involves better infrastructure for courts including computerisation, increase in strength of judicial officers/judges, policy and legislative measures in the areas prone to excessive litigation and emphasis on human resource development.

The data on pendency of cases is maintained by the Supreme Court and High Courts. As per the information made available by Supreme Court and High Courts, details of cases disposed by various courts during last three years are as under:

Sl. No.	Name of the Court	Number of Cases disposed of in the year		
		2013	2014	2015
1.	Supreme Court of India	40,177	45,076	47,535
2.	High Courts	17,72,917	17,34,542	15,80,911
3.	District and Subordinate Courts	1,87,83,546	1,90,19,658	1,78,97,555

As per information available 62,657 cases were pending in the Supreme Court as on 30.06.2016. As per information made available by High Courts 38.70 lakhs cases were pending in High Courts and 2.70 crore cases were pending in District/ Subordinate Courts as on 31.12.2015.

Fast Track Courts

†2237. SHRI RAM NATH THAKUR: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that separate Fast Track Courts have been set up in the country by Government to dispose of the cases which have been pending for several years, if so, the details thereof; and

† Original notice of the question was received in Hindi.